

(2026) 01 MEG CK 1750
In the Meghalaya High Court
Case No : Revision Petition No. 28, 21 Of 2016

State Of Meghalaya & Anr

APPELLANT

Vs

Kimfa S. Marbaniang & Ors

RESPONDENT

Date of Decision : 30-01-2026

Acts Referred:

Citation : (2026) 01 MEG CK 1750

Hon'ble Judges : W. Diengdoh, J

Bench : Single Bench

Advocate : K.C. Gautam, R. Kharsyad, R. Fancon, K.P. Bhattacharjee

Judgement

W. Diengdoh, J

When this matter was called up, Mr. K.C. Gautam, learned Special Counsel for the State petitioner has submitted that, though the negotiation between the parties have not yet been concluded, however, today, the learned Special Counsel has produced copy of a communication dated 28.01.2026 which is a letter from the Director, Sports and Youth Affairs, Meghalaya, Shillong addressed to Shri. Kimfa Marbaniang with the information that a meeting in this regard is scheduled to be held on 03.02.2026, for which all the parties concerned are requested to be present. The same is brought on record and marked as Annexure-X.

Accordingly, it is prayed that this matter may be adjourned to await the final decision between the parties.

Mr. R. Kharsyad, learned counsel for the respondent No. 1 has also submitted that the respondent No. 1 is keen to have this matter finalized through negotiation and settlement. However, he is not aware of the said communication as to whether his client has received the same or not.

Be that as it may, the learned Special Counsel for the State petitioner has offered to furnish copy of the same to the learned counsel for the respondent No. 1 in

course of the day.

Accordingly, as prayed for, list this matter after 3(three) weeks.